

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 260 of 2020

IN THE MATTER OF:

Oriental Bank of Commerce

....Appellant

Vs.

Mittal Corp Limited

....Respondent

Present:

For Appellant: Mr. Ankit Raj and Mr. Piyush Beriwal, Advocates

For Respondent: Ms. Anju Jain and Mr. Hitesh Sachar, Advocates

O R D E R

26.06.2020: Heard both sides.

According to the Learned Counsel for the Appellant, the present Appeal was filed in the name of 'Oriental Bank of Commerce', as an 'Appellant' and since the Appellant/ Oriental Bank of Commerce got amalgamated with 'Punjab National Bank' on 01.04.2020 pursuant to Gazette Notification dated 04.03.2020 issued by Ministry of Finance in exercise of the powers conferred by Section 9 of the Banking Companies Acquisition and Transfer of Undertaking Act (vide Gazette ID CG-DL-E-04032020-216535), the 'Punjab National Bank' name is to be substituted as an 'Appellant' instead of 'Oriental Bank of Commerce'.

In view of the fact that the Appellant/ Oriental Bank of Commerce got amalgamated with 'Punjab National Bank' on 01.04.2020 as stated supra, this Tribunal in the interest of justice, permits the Appellant/ Applicant to amend the name of 'Oriental Bank of Commerce' from that of Appellant as to that of 'Punjab National Bank' being substituted/ amended as an 'Appellant'. Accordingly, the Application is allowed. No Costs.

Further, the Learned Counsel for the Appellant/ Applicant is directed to carry out necessary amendment in the cause tile of the main appeal within one week from today.

Since the pleadings are completed, the Registry is directed to List the matter on **14th July, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn